

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/21/524/2019

Dated: 17/06/2019

Between

P Narasamma,
W/o. P Purshotham Group :Cö,
Aged about 47 years, Occ: Contingent Worker,
R/o.8-6-1777, Padmavathi Colony, Mahbubnagar,
Mahbubnagar, Telangana 509 001.

... Applicant
AND

1. Union of India
Rep. by the Chief Commissioner
Central GST & Customs, Hyderabad
Zone Basheerbagh,
Hyderabad.
2. The Principal Commissioner of Central GST,
Hyderabad Commissionerate,
L.B. Stadium Road,
Basheerbagh, Hyderabad.

... Respondents

Counsel for the Applicant : Mr. J. Sudheer
Counsel for the Respondents : Mr. B. Siva Sankar, Addl. CGSC.

CORAM :

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

Heard Sri Prem Joy representing Sri J. Sudheer, learned counsel for the applicant and Sri B. Siva Sankar, learned Standing Counsel appearing for the respondents.

2. The applicant is working as casual labourer since May, 1993. He has prayed that as per the judgement of the Hon'ble Supreme Court in *Uma Devi's* case, he is entitled to be granted temporary status. Further, the applicant has also pointed out that the Chief Commissioner, Central GST & Customs, Hyderabad has given a clarification about regularisation of qualified workers appointed against the sanctioned post.

3. Based on the judgement of the Hon'ble Supreme Court in *Uma Devi's* case and the clarification given by the Chief Commissioner, this Tribunal passed an order in similar O.A. No.123/2019 dated 4.2.2019, advising respondents to dispose of the representations made by the applicants therein, requesting for grant of temporary status. A similar order needs to be passed in the present O.A.

4. It is informed by the learned counsel for the applicant that similarly situated persons were granted temporary status vide Order No. Estt.14/2019 dated 16.1.2019.

5. In that view of the matter, the O.A. is disposed of at the admission stage, directing the respondents to dispose of the representation dated 8.5.2019, keeping the above facts in view, within eight weeks from the date of receipt of this order. No order as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

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